

**RECOVERY OF CRANE HAULAGE AND
CRANE DEMURRAGE CHARGES**

440. SHRI MAN SINGH VERMA :
Will the Minister of RAILWAYS be pleased to state :

(a) whether a sum of Rs 1,806 per month was worked out towards recovery of crane haulage and crane demurrage charges by a Committee of three senior officers while awarding goods handling contract at Tundla with effect from 15th July, 1970 in favour of the Cooperative Society ;

(b) whether only twentyone manhours under schedule item No. 14 were shown and if so, how the Committee came to the conclusion that a sum of Rs. 1,306 per month would be recovered towards crane haulage and crane demurrage charges ;

(c) whether similar assessment of recovery of crane haulage and crane demurrages has been made while deciding award of goods handling contract at Mirzapur, Naini, Allahabad, Kanpur, Central Goods Shed, Juhı Transhipment Shed and Aligarh Jn. , and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
MOMD SHAFI QJRESHI) : (a) A sum of Rs. 1,306 per month was worked out by a Committee of three Senior Scale Officers towards crane and crane haulage charges and not crane demurrages.

(b) Yes Man-hours under Schedule Item No. 14 were shown as twentyone. Under the terms of the previous contract, the Railway supplied crange free of charge, for dealing with goods weighing 875 Kg and above. In the new contract, the Railway supplied crange free of charge, for dealing with goods weighing 375 Kg and above. In the new contract, the Railway was to supply crane, free of charge, only for consignments weighing 1,000 Kg. and above. The cost of Rs. 1,306 was assessed on the basis of charges recovered for similar work from the Mirzapur Goods Handling Contractor where also the Railway was to supply crane for consignments weighing 1,000 Kg. and above. The assessment of crane and crane haulage charges

was made purely for departmental use and not for the use of tenderers.

(c) No, except in the case of Aligarh contract, where crane and crane haulage charges were assessed.

(d) The assessment of crane and crane haulage charges was not necessary in the case of Naini and Allahabad contracts as there was no change in tender conditions in regard to supply of crane, such as mentioned in answer to part (b) of the Question. There was also no need of making such an assessment in the case of Juhı, Kanpur Central Goods Shed and Mirzapur as the work there is being managed departmentally.

441. [Transferred to the 10th August, 1972]

**APPOINTMENT OF ADDITIONAL HIGH
COURT JUDGES**

442. SHRIMATI SITA DEVI :
SARIMATI SUMITRA G.
KULKARNI :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that some State Governments have approached the Union Government for the appointment of additional High Court Judges in their States to clear the long-pending cases in their High Courts ,

(b) if so, what action Government have taken in the matter ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) Yes, Sir.

(b) Government have agreed to the proposals of the State Governments.

राजधानी रेलगाड़ी के टाइप की और अधिक रेलगाड़ियों का चलाया जाना

543. श्री ओउम् प्रकाश त्यागी :

श्री एन. एच. कुम्भारे :

क्या रेल मंत्री यह यह बताने की कृपा करेंगे कि :

(क) क्या सरकार इस समय दिल्ली और कलकत्ता तथा दिल्ली और बम्बई के बीच चल रही राजधानी एक्सप्रेस के नमूने पर दिल्ली से मद्रास अथवा बंगलौर को तेज गति से चलने वाली रेलगाड़ियां चालू करने का विचार रखती है; और

(ख) यदि हा, तो कब तक ऐसी रेलगाड़ियों की चालू किये जाने की सम्भावना है ?

INTRODUCTION OF MORE RAJDHANI
TYPE OF TRAINS

443. SHRI O. P. TYAGI :
SHRI N. H. KUMBHARE :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government purpose to introduce fast-running trains from Delhi to Madras or Bangalore on the pattern of Rajdhani Express trains running at present between Delhi-Calcutta and Delhi-Bombay, and

(b) if so, by when such trains are likely to be introduced ?

रेल मंत्रालय में उपमंत्री (श्री मोहम्मद शफी कुरेशी) (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

**[THE DEPUTY MINISTER IN THE
MINISTRY RAILWAYS (SHRI MOHD.
SHAFI QURESHI) . (a) No.

(b) Does not arise.

ESTIMATED CRUDE OIL DEMAND

444. SHRI BALACHANDRA MENON .
SHRI SANAT KUMAR RANA :
DR. Z A AHMED :

Will the Minister of PETROLEUM
AND CHEMICALS be pleased to state .

(a) whether it is a fact that according to an official estimate, the demand for crude oil in the country is expected to be of the order of 45 million tonnes by 1980 ;

(b) whether production of crude oil from proved sources is likely to dwindle to a mere four million tonnes by 1980 , and

(c) if so, how Government propose to fill up this gap between demand and production ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) Based on the normal growth rate in the demand for oil products as also the conventional methods of meeting the same by putting up matching refinery capacity, the demand for crude oil in the country by 1980 has been estimated at 45 million tonnes. There are, however, proposals to reduce this level of requirement by utilising indigenously available fuels in place of oil products and also by installing secondary processing facilities, such as hydro-crackers, as recommended by the Fuel Policy Committee

(b) and (c). The production of Crude Oil from the proved sources as exist today, is expected to be around 6 million tonnes by 1980. However, in the light of a joint techno-economic study conducted last year by O. N. G. C and Soviet Experts, ONGC hope to achieve an aggregate production of about 8 million tonnes per annum by the end of 1978.

Additionally, ONGC are launching a programme for offshore drilling in the deep waters of the Gulf of Cambay, adjoining the Arabian Sea. Various preparatory steps are well in hand and the first well is expected to be spudded some time during January, 1973. The expansion of the off-shore exploration in India's Continental Shelf is under consideration.

Oil India Limited also plan to extend their drilling activities to the licensed areas in Arunachal Pradesh.

**[] English translation